

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1929
ANSWERED ON:09.03.2010
COMPLIANCE OF MRP
Gutha Shri Sukender Reddy

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is any mechanism to ensure the compliance of maximum Retail Price (MRP) printed on the commodities being sold by the retailers especially in places like pilgrimage centres, tourist places, railways stations, bus stations etc.;
- (b) if so, the details thereof;
- (c) whether any punitive action is being taken against those who are charging over and above the MRP;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

- (a): Yes, there is mechanism in the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 to ensure the compliance of maximum Retail Price (MRP) printed on the commodities being sold by the retailers at all places.
- (b): Rule 23 (2) of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 states that 'No retailer, dealer or other person including manufacturer, packer and wholesaler shall make any sale of any commodity in packed form at a price exceeding the retail sale price thereof.
- (c) & (d): For the violation of this provision a penal provision is given in Section 63 of the Standards of Weights and Measures Act 1976. This provides for punishment with fine which may extent to five thousand rupees, and, for the second or subsequent offence, with imprisonment for a term which may extend to five years and also with fine. The State Governments/ UT's are implementing these provisions through their Legal Metrology Departments.